

on trade between India and Japan and the data provided by Embassy of India in Japan on trade between Japan and China, the trade between Japan and China has been much higher than the trade between Japan and India during the last 3 years.

(b) China and Japan, being the world's second largest and third largest economies have extensive economic and commercial linkages. China is Japan's second largest trading partner and Japan is China's third largest trading partner. The wide-ranging Japanese investments in China and their geographical proximity also act as catalysts for the bilateral trade between the two sides.

(c) India and Japan have signed a Comprehensive Economic Partnership Agreement (CEPA) on 16th February, 2011 which came into effect on 1st August, 2011. The objective of the CEPA is to strengthen economic partnership by promoting trade and investment between the two countries. Under the institutional mechanism provided in the CEPA, meetings of Joint Committee and other Sub Committees are held to discuss trade related issues between two countries with a view to facilitate growth in bilateral trade.

Indian exporters are also encouraged to participate in major trade fairs in Japan to showcase Indian products in Japanese market and increase engagement with the Japanese companies. Further, Foreign Trade Policy (FTP) 2015-20 provides incentives through schemes like 'Merchandise Exports from India Scheme' (MEIS) and 'Services Exports from India Scheme' (SEIS) for increasing exports.

Displacement of tribals due to DMIC

1289. PROF. M.V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Delhi Mumbai Industrial Corridor (DMIC) is proposed to pass through Scheduled Areas;

(b) if so, the details thereof including status of land acquisition in these areas;

(c) the number of persons, including those belonging to Scheduled Tribes displaced by the project; and

(d) the compensation sanctioned and disbursed to those displaced by the aforementioned project?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) and (b) Yes Sir. District Dhar of Madhya Pradesh, which

is a scheduled area, falls within Pithampur-Dhar-Mhow Investment Region of the DMIC project. No activity including the process of land acquisition has started in respect of development of Pithampur-Dhar-Mhow Investment Region.

(c) and (d) Do not arise.

Fall in tobacco prices

1290. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has seen reports that tobacco prices have fallen steeply in Andhra Pradesh pushing the tobacco growers into distress mode particularly in Nellore district; and

(b) whether Government will direct the Tobacco Board to intervene in aid of the growers?

THE MINISTER OF STATE TN IHE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) No Sir. In the State of Andhra Pradesh for FCV tobacco crop season 2016-2017, a quantity of 105.35 million kg was sold at an average price of ₹ 134.28 per kg as against 116.66 per kg during last year for the corresponding volume marketed which is ₹ 17.62 per kg (15%) higher over the last year. The average prices for FCV tobacco in Nellore districts had increased by 4.23% in 2017 compared to the price realized in 2016.

(b) Does not arise.

Facilitators to assist Startups

1291. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has formed a panel of facilitators to assist Startups in filing Intellectual Property (IP) applications under Section 2.1(4) of the 'Startup India' Action Plan;

(b) if so, the details of the number of facilitators, State-wise;

(c) the details of the Startups in the country which availed 80 per cent rebate in filing of patent applications under the Startup Intellectual Property Protection (SIPP); and